75 Written Answers

सरकार ने यह तर्कदिया है कि इस पर ग्राने वाला खर्च निरर्थक होगा ; ग्रीर

(ख) यदि हां, तो इस निगम की स्थापना के सम्बन्ध में टाटा समिति ने क्या सुफाव दिये हैं और उनके बारे सरकार की क्या प्रतिक्रिया है ?

पयंटन तथा ग्रसैनिक उड्डयन मन्त्री (डा० कर्एा सिंह) : (क) ग्रौर (ख). टाटा समिति ने सिफारिश की यी कि चार ग्रंतर्राष्ट्रीय विमान क्षेत्रों के स्वामित्व एवं प्रबन्ध के लिये 'इंडियन कम्पनीज एक्ट' के ग्रंतर्गत एक तिगम निर्मार्था किया जाए । इस प्रयोजन के लिये एक निगम स्थापित करने की सिफारिश के. स्वीकार कर लिया गया है, परन्तु सावधानी पूर्वक विचार करने के पश्चात् यह निर्एय किया गया है कि इस प्रकार के निगम का निर्मार्था 'इंडियन कम्पनीज एक्ट' के ग्रधीन करने के बजाये एक संसदीय ग्रधिनियम के ग्रधीन किया जाये ।

Excavation at Mangrol in Junagarh District

7386. SHRI B. K. DASCHOWDHURY: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether some ancient images have been uncarthed at Mangrol town in Junagarh District in the month of February, 1970; and

(b) whether some research had been carried out in the matter and, if so, the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRIMATI JAHAN-ARA JAIPAL SINGN): (a) and (b). The information is being collected and will be laid on the Table of the House.

Principles of Promotion to Selection Posts

7387. SHRI MRITYUNJAY PRASAD: Will the Minister of HOME AFFAIRS be pleased to state :

(a) what is the force of the Office Memo-

randum No. F/1/4/55-RPS dated the 16th May, 1957 issued by his Ministry on principles for promotion to selection posts ;

(b) whether it has been since superseded by a subsequent Office Memorandum and what are the latest instructions in the matter;

(c) the names of Ministries to which it was circulated and which of them have accepted it in toto and which in a modified form and in the latter cases with what modifications by various Ministries; and

(d) to what extent it is binding on the various Public Undertakings of the Central Government as well as other establishments under the control of the Central Government?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA): (a) The instructions contained in Ministry of Home Affairs Office Memorandum No. 1/4/55-RPS, dated the 16th May, 1957, are executive instructions, applicable to services under all the Ministries of the Government of India. except to services under the Department of Atomic Energy, Ministry of Railways and Organisations under the Ministry of Defence. However, if any Ministry/Department have framed statutory rules for any particular service under them, providing for a different principle for promotion to their 'selection' posts, the provisions of those statutory rules would apply to that service in place of the provisions of the Office Memorandum of 16-5-1957.

(b) The Office Memorandum has not been modified or superseded so far.

(c) The Office Memorandum was adressed to all Ministries of the Government of India. The question of its acceptance by the Ministries, does not arise, in view of the position stated above.

(d) As the provisions of the Office Memorandum are applicable only for promotion to 'selection' posts under the Government, the question of the application of the Office Memorandum to the Public Sector Undertakings of the Central Government, autonomous Organisations etc. does not arise.